

(b) whether any decision has so far been taken thereon?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) No, Sir.

(b) Does not arise.

Children Allowances

1159. SHRI YASHPAL SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the children of the Central Government employees who are reading outside Delhi specially in villages (with less expenses) are paid children allowance;

(b) if so, whether it is also a fact that the employees of lower middle classes whose children are reading in Delhi are not given any allowance; and

(c) if so, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir. Children's Educational Allowance is admissible to employees stationed at Delhi, as elsewhere, drawing pay upto Rs. 349/- p.m. for their children residing and studying in schools at out-stations.

(b) and (c). Children's Educational Allowance is not admissible to employees in respect of their children studying in their stations of duty. In such cases, educational assistance under the scheme of Reimbursement of Tuition Fees, at the approved scales, is given to Government employees drawing pay upto Rs. 600.

Import of Petroleum Products from Rumania

1160. SHRI JUGAL MONDAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any new agreement for the import of Petroleum Products from Rumania has been signed; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH):

(a) Yes, Sir, the Indian Oil Corporation have signed an agreement for the import of petroleum products from Rumania during 1968.

(b) The contract provides for the import of about 75,000 tonnes of Lubricating Oils during 1968.

Income-Tax due from Fruit Merchants of Delhi

1161. SHRI ARJUN SINGH BHADORIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Income-tax arrears are due from fruit merchants of Subzimandi, Delhi;

(b) if so, the names thereof and the amount of tax arrears due from each of them and the steps taken for their realization;

(c) whether there has been any complaints of tax evasion against the fruit merchants and fruit commission agents; and

(d) if so, the names thereof and the steps taken by Government in this regard?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) The names of the persons and the amounts due from each of them is given in the Annexure laid on the Table of the House. [*Placed in Library. See No. LT-135/68*]. Recovery certificates and notices under section 221 of the Income-tax Act, 1961 have been issued.

(c) Yes, Sir.

(d) Since investigations are in progress, it will hamper these investigations if the names of the persons concerned and the steps taken are disclosed at this stage.